

**IN THE INCOME-TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER &
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.1101/SRT/2024

Assessment Year: (2015-16)

(Hybrid hearing)

Dinesh Ratanchand Shah C/6, Old Shakti Vijay Society, Varachha Road, Sura-395 006	बनाम/ Vs.	Income Tax Officer, Ward- 3(3)(1), Surat, Aaykar Bhavan, Majura Gate, Surat-395 001
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AHLPS 0037 P		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

निर्धारिती की ओर से /Appellant by	Ms. Dalzin Madan, AR
राजस्व की ओर से /Respondent by	Shri Mukesh Jain, Sr-DR
सुनवाई की तारीख/Date of Hearing	27/02/2025
उद्घोषणा की तारीख/Date of Pronouncement	27/02/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by assessee is directed against the order of National Faceless Appeal Centre, Delhi [for short to as "NFAC/Ld.CIT(A)"] dated 04.09.2024 for assessment year (AY) 2015-16. This appeal came up hearing today (27th February 2025).

2. The learned Counsel for the assessee submits that the assessee has applied for seeking the benefits of Direct Vivad se Visvas Scheme -2024 (DTVSV-24) and his application has been accepted. The learned counsel for the assessee further submits that she may be allowed to withdraw this appeal. The assessee has also filed copies of Form No. 1, 2, 3 & 4 of DVSV-2024. Form No.4 was issued by the Designated Authority on 13.02.2025. This fact was confronted with learned departmental representative (DR) of the revenue. The

Id.Sr-DR for the Revenue submits that he has no objection, the appeal of the assessee is dismissed as “withdrawn”.

3. We have considered the application of assessee for withdrawal of appeal and considering the prayer of assessee, the appeal of the assessee is dismissed as “withdrawn” with liberty to the assessee as well as to the Revenue that in case the application preferred by the assessee under DVSV-2024 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of the appeal or any further direction and in such event, the appeal shall get restored. The Assessing Officer is directed to pass the consequential order.

4. In the result, appeal of the assessee is dismissed as withdrawn.
Order is pronounced on 27/02/2025 in the open court.

Sd/-
(SIDDHARTHA NAUTIYAL)
न्यायिक सदस्य/JUDICIAL MEMBER
सूरत /Surat
दिनांक/ Date: 27/02/2025
Dkp Outsourcing Sr.P.S*

Sd/-
(BIJAYANANDA PRUSETH)
लेखा सदस्य/ ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

- **अपीलार्थी/** The Appellant
- **प्रत्यर्थी/** The Respondent
- **आयकर आयुक्त/** CIT
- **आयकर आयुक्त (अपील)/** The CIT(A)
- **विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, सूरत/** DR, ITAT, SURAT
- **गार्ड फाईल/** Guard File

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By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण, सूरत